SHRI SATISH CHANDRA: Sir, I do not follow the question exactly. Which company?

(No reply.)

Bribery Cases

- *130. SHRI S. MAHANTY: Will the Minister for Home Affairs be pleased to state:
- (a) the total number of cases reported by the Special Police Establishment, Orissa, to the Home Ministry for starting legal proceedings against the parties concerned;
- (b) whether it is a fact that the Special Police Establishment, Orissa, reported a long time back against an Executive Engineer stationed at Hirakud for alleged bribery;
- (c) whether it is a fact that the case was entrusted to the Superintendent of Police, Special Police Establishment, Lucknow, for investigation;
- (d) whether the Superintendent of Police, Special Police Establishment, Lucknow, has submitted his final report in the matter;
- (e) what is the total amount of money spent so far on the travelling allowance of that officer in connection with the investigation of this particular case; and
- (f) in how many cases investigated by the Special Police Establishment, Ossa, action has already been taken and in how many cases decision is still pending?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a) One.

(b) and (c). The Inspector General. Special Police Establishment forwarded to the Branch at Puri a complaint against an Executive Engineer and others in connection with the Hirakud Works and the case was entrusted to the Deputy Superintendent of Police, Special Police Establishment, Puri, for investigation. For special administrative

reasons the Superintendent of Police, Special Police Establishment, Lucknow was directed to supervise this investigation and other complaints by the Inspector-General, Special Police Establishment.

- (d) The case is still under investigation and the final report has not yet been received.
 - (e) Rs. 888-2-0.
- (f) 43 and 15 cases respectively, during the three years from October 1949 to September 1952.

SHRI S. MAHANTY: May I know if there are still more cases of excess payments reported against this particular officer?

SHRI B. N. DATAR: I should like to know which officer is referred to because there are two different cases. The case at (a) is different from the cases in (c) and (d).

SHRI S. MAHANTY: I refer to the officer against whom these charges have been made.

SHRI B. N. DATAR: Is it the officer in the Hirakud Works case?

SHRIS. MAHANTY: Yes. I want to know if still 13 or 14 more cases of extra payments have been made against this man?

SHRI B. N. DATAR: Against that officer, there are certain matters which are being investigated into. Therefore it is not possible at this stage to say how many cases there are and indicate what actions are being taken by the Government.

SHRI S. MAHANTY: This Superintendent of the Special Police Establishment at Lucknow—may I know what are his attainments in the Police Department?

SHRI B. N. DATAR: He was sent, because at Puri, Orissa, there was only a Deputy Superintendent of Police, and it was found in the course of investigation that the matter required to be

handled by an experienced officer of the grade of Superintendent, and Lucknow was the nearest place, where there was a Government of India Special Police Establishment Superintendent, therefore he was sent.

Oral Answers

SHRI S. MAHANTY: May I know why the case was not referred to the Superintendent of the Special Police Establishment, at Calcutta?

DATAR: That is a SHRI B. N. matter for discretion of the Government.

SHRI S. MAHANTY: What is the distance between Lucknow and Sambalpur ?

SHRI B. N. DATAR: The distance can be more easily found by my hon. friend.

SHRI P. C. BHANJ DEO: Will the hon. Minister say if the officer in question, against whom the allegations have been made, is kept under detention according to Service Rules?

SHRI B. N. DATAR: He is not kept under detention at all. My present information is that he is not under suspension either. He is still working.

SHRI S. MAHANTY: Is it a fact that he is working in the Designs Office in New Delhi?

SHRI B. N. DATAR: No. He has been working in the Central Irrigation Office.

SHRI S. MAHANTY: How is it, Sir, that an officer against whom there are documentary evidences of britery and corruption, is still in service without being suspended?

MR. DEPUTY CHAIRMAN: Order. order.

SHRI S. MAHANTY: How is it that an officer against whom there are allegations has not been placed under suspension? Is that the practice?

SHRI B. N. DATAR: He is not suspended.

SHRI P. SUNDARAYYA: If serious allegations against a particular officer are under investigation and for that purpose a special superintendent has been delegated by the Government of India, is it not desirable that the Government should keep him in suspension till the investigation is over?

SHRI C. G. K. REDDY: Have the Government at least made sure that other avenues of illegitimate income are closed to this officer?

Mr. DEPUTY CHAIRMAN: Order, order.

SHRI B. GUPTA: May I know if the Special Police Establishment is entitled to look into the allegations against State Ministers ?

MR. DEPUTY CHAIRMAN: Order. order.

FINANCIAL ASSISTANCE

*131. SHRI H. C. MATHUR : (a) Will the Minister for STATES be pleased to state whether Government have enquired into the question of rendering financial and technical assistance to the State of Rajasthan?

(b) If the answer to part (a) be in the affirmative, what steps have Government taken to render such assistance if any?

THE DEPUTY MINISTER HOME AFFAIRS (SHRI B. N. DA-TAR): (a) and (b). The Government of India have considered the matter have allotted so far a sum of Rs. 150 lakhs for special assistance to Rajasthan in the execution of selected development schemes.

SHRI H. C. MATHUR: Will the hon. Minister say whether it is a fact that a special enquiry was promised in the agreement entered into between the Rajpramukh of Rajasthan and the President of India?